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**\*IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ CS(OS) 305/2020

ATUL PUNJ

.....Plaintiff

Through: Mr. Aditya Dewan and Mr. Parth Tiwari,  
Advocates. (Through VC)

versus

UNION BANK OF INDIA & ORS.

.....Defendants

Through: Mr. Rajiv Kapur, SC for SBI & Mr. Akshit  
Kapur, Advocates for D-1 to D-5, 7 to 9,  
111, 14 to 16 & 18.  
Mr. A. Rehman Advocate for D-6.

**CORAM:**

**JOINT REGISTRAR (JUDICIAL) MS. TYAGITA SINGH, (DHJS)**

**ORDER**

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**28.10.2024**

*Matter is taken up through physical hearing as well as video conferencing.*

The case is fixed for admission/denial and marking of exhibits but Joint Document Schedule has not been filed by plaintiff. Ld. Counsel for plaintiff has stated that he has shared the draft Joint Document Schedule with main counsels for defendants but Ld. Counsels for defendants have requested for sharing draft Joint Document Schedule again and he has shared it again but he has not received comments till date from defendants except defendant no. 6.

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Ld. Counsels for defendants are directed to return the draft Joint Document Schedule with their comments and signatures to Ld. Counsel for plaintiff within two weeks.

Thereafter, plaintiff is directed to file Joint Document Schedule finalised in all aspects before the Registry within four weeks. Hard copy of pleadings have not been filed by the parties. Parties are directed to file signed pleadings and hard copy of documents on record within four weeks with the Registry.

At request of Ld. Counsels for defendants that pleadings are already complete in the interim applications, matter be placed before Hon'ble Court for further directions in the IAs on 12.12.2024.

**TYAGITA SINGH, (DHJS),  
JOINT REGISTRAR (JUDICIAL)**

**OCTOBER 28, 2024/sm**